

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KANORIA SUGAR
AND GENERAL MANUFACTURING COMPANY LIMITED**

Sl.No.	RELEVANT PARTICULARS	
1	Name of corporate debtor	KANORIA SUGAR AND GENERAL MANUFACTURING COMPANY LIMITED
2	Date of incorporation of corporate debtor	17th September' 1991
3	Authority under which corporate debtor is incorporated/registered	ROC- KANPUR
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15420UP1991PLC107319
5	Address of the registered office and principal office (if any) of corporate debtor	Captainganj, District Kushinagar, Uttar Pradesh, 274301 India
6	Insolvency commencement date in respect of corporate debtor	27th April' 2022 (Order pronounced on 27.04.22) and uploaded on NCLT web portal on 02.05.22
7	Estimated date of closure of insolvency resolution process	180 days from the day of commencement of resolution process, which is 24th October' 2022
8	Name and registration number of the insolvency professional acting as interim	Shravan Kumar Vishnoi IBBI/IPA-002/IP-N00040/2016-2017/10079
9	Address and e-mail of the interim resolution professional, as registered with the Board	BCC Tower, 1008, 10th Floor, Arjunganj, Nr. Saheed Path, Lucknow-226002 shravan.vishnoi@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	BCC Tower, 1008, 10th Floor, Arjunganj, Nr. Saheed Path, Lucknow-226002 shravan.vishnoi@yahoo.com
11	Last date for submission of claims	11th May' 2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) Web link : https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KANORIA SUGAR AND GENERAL MANUFACTURING COMPANY LIMITED** on 27th April' 2022.

The creditors of **KANORIA SUGAR AND GENERAL MANUFACTURING COMPANY LIMITED**, are hereby called upon to submit their claims with proof on or before **11th May' 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Sd/-

Date: 05-05-2022

Place: Lucknow

SHRAVAN KUMAR VISHNOI (IRP)
IBBI/IPA-002/IP-N00040/2016-2017/10079

